

(2011) 05 SHI CK 0207
In the High Court Of Himachal Pradesh
Case No : CWP No. 3195 of 2011

Vijay Laxmi

APPELLANT

Vs

State of H.P. and Others

RESPONDENT

Date of Decision : 11-05-2011

Acts Referred:

Citation : (2011) 05 SHI CK 0207

Hon'ble Judges : Kurian Joseph, C.J;V.K. Ahuja, J

Bench : Division Bench

Judgement

Kurian Joseph, C.J.—This issue pertaining to the vacation salary to contract teachers is squarely covered by the judgment of this Court rendered in CWP No. 415 of 2000, titled as Baldev Singh and Ors. v. State of Himachal Pradesh and Ors. and the judgment has become final. Therefore, these writ petitions are disposed of directing the Respondents to release the due and admissible vacation salary to the Petitioners in case the same has not been granted so far, within a period of four months from the date of production of a copy of this judgment along with a copy of the writ petition and the copy of the judgment, referred to above by the Petitioner concerned. If the amounts are not disbursed as above, the Petitioners will be entitled to interest @ 10% and the officers responsible for the delay shall be personally liable for the same.

2. The writ petitions are disposed of, so also the pending applications, if any.